

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00001/2021

Date of Order: This, the 11th day of August, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Indrajeet, aged about 59 years, S/o Shri Lahuri, Resident of- 312/A. Railway Vikas Colony, Gorakhpur.

..Applicant

By Advocate: Shri Praveen Kumar.



VERSUS

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. The Sr. Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.

.....Respondents

By Advocate: Shri Ashutosh Pathak.

O R D E R (ORAL)

This is a DB case. DB is not convened today.

2. Heard both learned counsels present.
3. Issue notice. Shri Ashutosh Pathak, learned counsel, accepts notice on behalf of all the respondents.
4. At the outset, Shri Praveen Kumar, learned counsel for the applicant, submitted that the applicant has been representing to the respondents in order to have his pay stepped up, as presently the pay of his juniors have been fixed at a higher level. He further submitted that on noticing this anomaly, he submitted the first representation to the respondents on 20.08.2018, (Annexure A-7), later following this up with detailed representation on 20.07.2020; (Annexure A-8). However, while he retired from service on 31.10.2020, these representations remain undecided till date. Applicant's counsel submitted that he would be satisfied if the respondents are directed to consider and dispose of the representation of the applicant dated 20.07.2020, (Annexure A-8), after affording the applicant an opportunity of a personal hearing in order to better explain his case, by way of a reasoned and speaking order as per law within a reasonable timeframe.



5. At this, Shri Ashutosh Pathak, learned counsel for the respondents, submitted that in case the representation in question, (Annexure A-8), is to be decided in the manner suggested, then a period of at least two months would be necessary for the same.

6. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself with a direction to the respondents to consider the representation of the applicant made to them on 20.07.2020, (Annexure A-8), and after affording the applicant an opportunity of a personal hearing in order to better explain his case, dispose of the same by way of a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

7. Original Application is disposed of accordingly.

8. There will be no order on costs.



(A.MUKHOPADHAYA)
MEMBER (A)